

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4202**  
**TO BE ANSWERED ON 07.01.2019**

**Revised Per Child Cost under Right to Education**

4202. SHRI RABINDRA KUMAR JENA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the current per child cost education for under Section 12.1 (c) of the Right to Education Act in each State/UT;
- (b) the time since when the Per Child Cost was devised for each State/UT;
- (c) the procedure followed for its calculation and details of committees set up to revise the Per Child Cost;
- (d) whether the per child cost revised for each State/UT frequently; and
- (e) if so, the modalities devised by State/UT to calculate per child cost in case of tuition, uniform and book fee respectively?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR. SATYA PAL SINGH)**

(a) The Right to Education (RTE) Act under section 12 (2) provides for reimbursement of expenditure to schools providing free and compulsory elementary education as specified in clause (c) of sub-section (1) of section 12. The schools are reimbursed expenditure incurred by them to the extent of per-child-expenditure incurred by the State, or the actual amount charged from the child; whichever is less, in such manner as may be prescribed.

15 States/ UTs have so far notified per child Cost for Reimbursement to Private School against admission of children belonging to disadvantaged groups and weaker sections under Section 12(1)(C) of RTE Act 2009. The per child cost notified by the States and UTs is at **Annexure**.

(b) to (e) Education is a subject in the concurrent list of the Constitution and majority of the schools in the country are under the administrative control of the State Governments and UT Administrations. Hence, State/UT governments are given flexibility to devise their per child cost. As per the information provided by the States, 9 states have revised their per child cost at least once during last three years. Central Government in various meetings like State Education Secretaries conference, Joint Review Missions (JRM), PAB (Project Approval Board) Meetings, has been advising/guiding State/ UT Governments on implementation of the Section 12(1)(c) of the RTE Act 2009.

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**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 4202 FOR 07.01.2019 ASKED BY SHRI RABINDRA KUMAR JENA REGARDING “REVISED PER CHILD COST UNDER RIGHT TO EDUCATION”**

**Status of Per Child Cost notified by States/UTs.**

<b>S. No.</b>	<b>State</b>	<b>Per Child Cost (Rs per child per annum)</b>
1	Bihar	Rs. 6,569/=
2	Chandigarh	Rs. 16440/- (Rs. 1370/- PCPM)
3	Chhattisgarh	Rs. 7,650/- for Primary Rs 12,050/- for Upper Primary
4	Delhi	Rs. 26908/- for Primary Rs. 26708/- for Upper Primary
5	Gujarat	Rs. 13,000/-
6	Jharkhand	Rs. 5100/- (Rs. 425/- PCPM)
7	Karnataka	Rs. 8,000/- for Pre-primary Rs. 16,000/- for primary and above classes
8	Madhya Pradesh	Rs. 4,419/-
9	Maharashtra	Rs. 17670/-
10	Odisha	Rs. 12,602/-
11	Rajasthan	Rs. 13,945/-
12	Tamil Nadu	State has notified class wise per child cost which is as follows:- Rs. 25155.21 (Class I) Rs. 25184.34 (Class II) Rs.25383.05 (Class III) Rs.25392.64 (Class IV) Rs.25425.10 (Class V) Rs. 32897.26 (Class VI) Rs. 33066 .00 (Class VII) Rs. 33146.03 (Class VIII)
13	Tripura	Rs. 21,138/ -
14	Uttar Pradesh	Rs. 5,400/ -
15	Uttarakhand	Rs. 16596/- (Rs. 1383/- PCPM)

**Source: Annual Work Plan & Budget 2018-19.**